

(d) whether it is a fact that on account of the delay in finalisation of the list, the confirmation of many senior I.A.S. Officers is held up; and

(e) when the list is likely to be finalised?

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):**

(a) to (d). The representations of the Gazetted Revenue Officers of Mysore State are pending with the Central Advisory Committee constituted under Section 115(5) of the States Reorganisation Act, 1956 since August, 1962. The U.P.S.C. are not required to be consulted in the matter. The non-finalisation of the Inter-State Seniority has not resulted in delay in confirmation of senior I.A.S. Officers, but it has resulted in delay of promotion of State Civil Service Officers to the I.A.S.

(e) The recommendations of the Central Advisory Committee are expected shortly, and the list will be finalised with the utmost expedition thereafter.

#### New Delhi Courts

**1768. Shri Yashpal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether the plan for construction of a new building for housing the New Delhi Courts has been given up; and

(b) if so, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):**

(a) No, Sir.

(b) Does not arise.

#### Failures in Delhi Schools

**1769. Shri Yashpal Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that more than 40 per cent students have failed in the recent Ninth and Tenth Class examinations in Delhi;

(b) whether it is also a fact that students are retained in these classes in expectation of good results in the final higher secondary classes; and

(c) if so, whether Government intend to advise the Principals of Higher Secondary Schools not to resort to such practices?

**The Minister in charge Ministry of Education (Shri Humayun Kabir):**

(a) and (b). No, Sir.

(c) Does not arise.

#### Naga Hostiles

**1770** { **Shri P. C. Borooah:**  
**Shri Raghunath Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an exchange of fire took place between Naga hostiles and a Manipur Rifles petrol near Touthang on old Cachar Road on the 28th May, 1963;

(b) if so, the number of casualties suffered on both sides;

(c) the result of the encounter; and

(d) the action taken by the authorities in this regard?

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):**

(a) The incident occurred on the 27th May, 1963, near village Tousang which is not on the old Cachar Road.

(b) Two Manipur Riflemen and three Naga goondas received bullet injuries.

(c) and (d). Some arms and ammunition were recovered from the Naga goondas camp and 4 Nagas were arrested. A case under sections 148, 149, 307 and 326 of the Indian Penal Code, section 11 of the West Bengal Security Act, 1950, and section 25 of the Indian Arms Act was registered. The case is under investigation. Security measures have been tightened.